

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

STARRED QUESTION NO:50

ANSWERED ON:27.02.2013

UTILISATION OF G SPECTRUM

Ganpatrao Shri Jadhav Prataprao;Vasava Shri Mansukhbhai D.

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether 2G Telecom Service Providers have not fully used the spectrum allotted to them;
- (b) if so, the details thereof including the names of such operators/companies and the reasons therefor;
- (c) the details of the Service Licence Agreements in respect of allotment of 2G spectrum signed with these operators;
- (d) the provisions made in the Licence Agreements for not utilising the spectrum allotted to them within the prescribed time; and
- (e) the action taken by the Government against the defaulting operators, operator-wise?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN RESPECT OF PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 50 FOR 27TH FEBRUARY, 2013 REGARDING "UTILISATION OF 2G SPECTRUM "

(a) & (b) Initial/ Start up spectrum has been allotted to the telecom service providers, based on the provisions of the respective Service Licenses. Additional spectrum beyond the initial/ start up spectrum have also been allotted to the operators, based on their request, justification and guidelines/ criteria prescribed from time to time.

The subscriber based criteria for allotment of spectrum beyond the initial/ start up spectrum were revised from time to time taking into account subscriber base and the traffic carried by the licensees in their network.

(c) The relevant extracts of Cellular Mobile Telephone Service (CMTS) and Unified Access Service (UAS) Licence Agreements in respect of allotment of 2G spectrum signed with these operators have been provided in Annexure I.

(d) The terms and conditions of spectrum allotment under different licences provide for allotment of spectrum beyond initial / start up spectrum based on justification as mentioned at (a) to (c) above and there is no separate provision for not utilizing spectrum allotted in the licence agreements.

(e) Does not arise in view of (d) above.